

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 884 of 2021

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Manoj Tandon, Advocate

For the Respondents : Mr. Achyut Keshav, Advocate

02/ 25.03.2021 Petitioner, claiming herself to be the second wife of deceased employee who died on 25.03.2019, has approached this Court for grant of equal share in the family pension on account of death of her husband.

It is the case of the petitioner that one Sulochana Devi, who claims to be the first wife of the deceased employee, is already getting the pensionary benefits but arrears of pay in view of resolution dated 18.02.2019 has not yet been disbursed to her.

Mr. Tandon, learned counsel appearing for the petitioner argues that petitioner is entitled for 50% share in the family pension and also equal share in the arrears of salary.

However, since no counter-affidavit has been filed, the respondent-State is directed to file the same within a period of two weeks.

Let notices be issued to private respondent No. 5, through Registered Cover with A/D as well as under Ordinary Process, for which requisites, etc. must be filed within a period of two weeks.

List this case thereafter.

Any disbursement of the amount shall be subject to outcome of the instant writ application.

(Dr. S.N. Pathak, J.)